

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8188 of 2021

Daulat Sao @ Daulat Kumar Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sarju Prasad, Advocate

For the Opposite Party : Mr. Shree Prakash Jha, A.P.P.

2/08.09.2021 Heard the parties.

The petitioner is an accused in connection with Nimiaghat P.S. Case No. 8 of 2021 corresponding to POCSO Case No. 49 of 2021.

The petitioner is alleged to have committed rape upon the daughter of the informant.

Although, learned counsel for the petitioner submits that the medical report does not support the factum of rape, but regard being had to the nature of allegations and the fact that the victim is aged about 6 years, I am not inclined to allow this application and the same is hereby rejected.

(Rongon Mukhopadhyay, J)